S.No.7 (Notes)

Application through Postal Cover for Credit of mutilated banknotes into bank account

The Regional Director

Reserve Bank of India

----- (Name of the Office)

Madam/Dear Sir,

Application for acceptance of mutilated banknotes

Please accept the notes as per the details for credit into my bank account.

SI	Denomination	No. of Notes	Value Claimed
No.	(₹)		(₹)
1	1/-		
2	2/-		
3	5/-		
4	10/-		
5	20/-		
6	50/-		
7	100/-		
8	200/-		
9	500/-		
10	2000/-		
TOTAL			

2. Personal details

Name	Postal Address	Contact No.	OVD type and Number @	Email ID

@ Officially Valid Document (OVD) - Aadhaar Card, Driving License / Voters ID Card
/ Passport / NREGA Card / PAN Card / Identity card issued by Government
Department, Public Sector Unit to its Staff

3. Details of the bank account wherein credit of the admissible amount is requested:

Name of Account Holder	Account Number	Type of Account	Bank Name	Branch Name and Address	IFSC Code	PAN Number

4. Undertaking:

i. I understand that the notes tendered by me, will be subjected to examination and in case, any counterfeit note / defective / mutilated / built up note/s is / are detected in my tender these will be processed / adjudicated as per laid down procedure and only the admissible value for the same will be payable to me.

ii. In case of detection of counterfeit notes/s in my tender, the matter may be reported to the Police, in terms of existing statutory provisions in this regard.

iii. RBI will not be held liable if account details furnished by me are incorrect and / or account is not fully KYC compliant.

iv. All the details /declarations submitted by me are correct to the best of my knowledge.

Yours faithfully,

(Signature with date)

(Name)

Encl:

i. Copy of OVD

ii. Copy of bank account statement (portion with account details) or First page (with account details) of Passbook

Please Note:

Only mutilated notes should be deposited in Postal covers.

If no Bank account is furnished; payment will be made by P.O /D.D. at the cost of the Tenderer.

No Application for return or inspection of notes tendered will be entertained.